

गृह-कार्य मंत्रालय में उपमंत्री (श्री ल० ना० मिश्र) : (क) जी, नहीं।

(ख) प्रश्न ही नहीं उठता।

संघ लोक सेवा आयोग की परीक्षाएँ

223. श्री डा० ना० तिवारी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने इस मामले पर विचार किया है कि उम्मीदवारों को गहन ज्ञान न होने के आधार पर उनके प्रश्न घटाने का संघ लोक सेवा आयोग का अधिकार समाप्त कर दिया जाये ; और

(ख) यदि हाँ, तो इस बारे में क्या निश्चय किया गया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हाथी) : (क) हाँ।

(ख) सरकार का विचार है कि भरती के स्तर को ऊँचा बनाये रखने के लिये गहन ज्ञान न होने के आधार पर प्रश्न घटाने की व्यवस्था बनी रहनी चाहिये।

Supply and Distribution of Petroleum Products

224. { Shri Yashpal Singh:
Shri P. C. Borooah:
Shri Sezhlyan:
Shri Kajrolkar:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the effect of the promulgation of Rules under the Defence of India Act, 1962 to ensure unhindered supply and distribution of petroleum products;

(b) whether any prosecutions have been made under the Rules; and

(c) whether any private petrol pumps have been taken over by Government?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) The Government of India have

assumed enabling powers under the Defence of India Rules by means of the following orders:

(i) Petroleum Products (Collection of Information) Order, 1965.

(ii) Petroleum Products (Supply and Distribution) Order, 1965.

Under the first order, the Oil Companies can be compelled to furnish information to the Central Government, the State Governments, and the Collectors concerned regarding the stocks held and in transit on every Monday at every installation and depot, information about supplies made on shore and by coastal movement, refinery production actually achieved during the preceding month and expected during the following month etc. Under the second order Government can order the Oil Companies to arrange coastal and inland movements ex-refineries to ensure equitable distribution of petroleum products. This order also gives powers to State Governments and Collectors, within their respective jurisdiction, to issue directions to the dealers/agents and officers in charge of depots (with Central Government's prior approval) for equitable distribution of stocks. The powers for inspection and search of stocks have also been vested. It has not been considered necessary to enforce these Orders as yet because the Oil Companies are furnishing regularly information about stocks held, stocks in transit etc. and are co-operating with the Government in the implementation of movement plans.

(b) and (c). No, Sir.

Construction of Houses in Delhi

225. **Shri Gokulananda Mohanty:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Government had instructed the Delhi Administration that it should not enforce its order fixing a time-limit for

the construction of houses on vacant plots in Delhi in such cases where people had genuine difficulties;

(b) whether since this instruction from the Centre, Delhi Administration was presented with any cases of genuine difficulties; and

(c) if so, what is their number?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir.

(b) and (c). Do not arise.

Prohibition in Kerala

226. Shri Mohammed Koya: Will the Minister of Home Affairs be pleased to state:

(a) whether any change in the prohibition policy in Kerala is contemplated; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No, Sir.

(b) Does not arise.

Preservation of Monuments

**227. { Shri Surendra Pal Singh:
Dr. Mahadeva Prasad:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the setting up of a regional training centre in New Delhi to teach modern techniques of preserving monuments as suggested by a team of experts of UNESCO is under the consideration of Government;

(b) if so, the steps which Government propose to take in the matter; and

(c) the financial assistance, if any, being given to India by the World Organization for this purpose?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) to (c). The Report

received recently from UNESCO on the subject is under consideration.

Rehabilitation in Tripura

228. Shri Dasaratha Deb: Will the Minister of Rehabilitation be pleased to state:

(a) the number of families of the displaced persons from East Pakistan who have been staying at Tripura and still waiting for rehabilitation;

(b) the number of displaced persons shifted from Tripura for their rehabilitation so far; and

(c) the estimated number of families likely to be shifted from Tripura to other places during the year 1965?

The Minister of Rehabilitation (Shri Tyagi): (a) to (c). Among the persons migrating to Tripura from East Pakistan, those who have no resources of their own and have to depend entirely on Government for their rehabilitation are admitted to camps and then shifted to other States for rehabilitation. So far, 3,537 families consisting of 15,927 persons have been shifted from Tripura to other States. The number of families in the camps at Tripura at present is 545. Of these, 277 families belong to the long term liability groups, i.e. families having no able-bodied adult male member, and the adult male members of 200 families will be enrolled in the *Rashtriya Vikas Dal*. The remaining 68 families will be shifted to other States during the current year.

Assistance to Tripura families

229. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether any monetary aid was given to the families of Karangichara, Tripura, who could not enter into their land for cultivation for the last two years, due to the obstruction